GOVERNMENT OF INDIA MINISTRY OF PETROLEUM AND NATURAL GAS

RAJYA SABHA UNSTARRED OUESTION NO-135

ANSWERED ON- 01/12/2025

CASE OF GAS THEFT FROM ONGC'S WELLS

135# SMT. PHULO DEVI NETAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that a case of a large amount of natural gas being stolen from ONGC's wells located in Krishna-Godavari Delta region has come to light, the details thereof; and
- (b) the details of action taken so far in this case?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI SURESH GOPI)

(a) & (b): Government had constituted a Committee under Justice (Retd.) A.P. Shah to look into the issue of gas-migration relating to ONGC's KG-DWN-98/2 & Godavari PML blocks and Reliance Industries Limited (RIL)'s KG-DWN-98/3 block in the Krishna Godavari Basin. The Committee's Report concluded that RIL had produced migrated gas and hence unjustly enriched itself. The Government accordingly sought restitution and recovery of the proceeds related to produced and sold migrated gas.

RIL invoked arbitration against this demand, and the Arbitral Tribunal decided against the Government. The Government's challenge against the said award before a Single Judge of the Delhi High Court was dismissed. However, the Government's appeal was allowed by the Division Bench setting aside both the Single Judge's order and the Arbitral Award. The Contractors have since filed a Special Leave Petition (SLP) before the Supreme Court, which is pending.
